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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 9/9/NCLT/AHM/2018

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.01.2018**

Name of the Company: Santo Engineering Co. Pvt Ltd
V/s.
Wind World (India) Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	ANIP A GANDHI ANIP A GANDHI	ADVOCATE ADVOCATE	RESPONDENT RESPONDENT	[Signature] [Signature]
2.	NAVIN MAHESHWARI	Advocate	Petitioner	[Signature]
3.	RASHID BOATWALLA	ORDER ADVOCATE	RESPONDENT	[Signature]
4.	RAHUL JAIN	ADVOCATE	—	[Signature]

Learned Advocate Mr. Navin Maheshwari present for Operational Creditor/
Petitioner. Learned Advocate Mr. Anip Gandhi present for Respondent.

Learned Advocate Mr. Navin Maheshwari filed Vakalatnama for Operational Creditor/ Petitioner

Learned Advocate Mr. Anip Gandhi filed Vakalatnama for Respondent.

Respondent counsel requested time to file objections.

Respondent shall file its objections, if any, within one week from the date of service of notice, serving a copy in advance to petitioner.

List the matter on 02.02.2018 for objection of Respondent, if any, and for hearing before admission.

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**MANORAMA KUMARI
MEMBER JUDICIAL**

[Signature]
**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 22nd day of January, 2018.